

PART - IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT
ORDERS BY THE GOVERNOR

NOTIFICATION

The 4th February, 2013.

No.LL(B).200/84/176.—The Contingency Fund of Meghalaya (Amendment) Ordinance, 2013 (Ordinance No. 1 of 2013) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 1 OF 2013.

Promulgated by the Governor on the 31st January, 2013.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 4th February, 2013.

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ORDINANCE, 2013.

An

Ordinance

Further to amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Whereas, the Legislative Assembly of Meghalaya is not in session and I am satisfied that circumstances exist which render it necessary for me to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, I, Ranjit S. Mooshahary, the Governor of Meghalaya am pleased to promulgate in the Sixty-fourth Year of the Republic of India the following Ordinance, namely,-

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| Short title and Commencement. | 1. (1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 2013.

(2) It shall come into force at once. |
| Amendment of proviso to Section 2 of Meghalaya Act of 1972. | 2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, for the existing proviso, the following new proviso, shall be substituted, namely,- |

“Provided that during the period beginning on the date of Commencement of the Contingency Fund of Meghalaya (Amendment) Ordinance, 2013 and then ending the 31st March, 2013, this section shall have effect subject to modification that for the words “one hundred and five crore” the words “four hundred and five crore” shall be substituted.”

Dated Raj Bhavan,
Shillong, the 31st January, 2013.

(RANJIT S. MOOSHAHARY)
GOVERNOR OF MEGHALAYA.

Dated Shillong,
The 4th February, 2013.

L. M. SANGMA,
Secretary,
to the Government of Meghalaya,
Law Department.